

ITEM NO.3 Court 4 (Video Conferencing) SECTION IX

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).29211/2019

(Arising out of impugned final judgment and order dated 25-11-2019 in WP No. 1005/2019 passed by the High Court of Judicature at Bombay at Goa)

VEDANTA LIMITED & ANR.

Petitioner(s)

VERSUS

DIRECTOR OF MINES AND GEOLOGY & ORS.

Respondent(s)

(WITH IA No. 60485/2020 - APPLICATION FOR PERMISSION, IA No. 74903/2020 - CLARIFICATION/DIRECTION, IA No. 128159/2020 - CLARIFICATION/DIRECTION, IA No. 91219/2020 - CLARIFICATION/DIRECTION, IA No. 74907/2020 - EXEMPTION FROM FILING AFFIDAVIT, IA No. 74904/2020 - EXEMPTION FROM FILING AFFIDAVIT, IA No. 91221/2020 - EXEMPTION FROM FILING AFFIDAVIT, IA No. 46631/2020 - GRANT OF INTERIM RELIEF, IA No. 23810/2020 - GRANT OF INTERIM RELIEF, IA No. 80422/2020 - INTERVENTION APPLICATION, IA No. 128156/2020 - INTERVENTION APPLICATION, IA No. 74906/2020 - INTERVENTION/IMPLEADMENT)

WITH

W.P.(C) No. 21/2020 (X)

(WITH IA No. 91225/2020 - CLARIFICATION/DIRECTION, IA No. 74917/2020 - CLARIFICATION/DIRECTION, IA No. 91227/2020 - EXEMPTION FROM FILING AFFIDAVIT, IA No. 74925/2020 - EXEMPTION FROM FILING AFFIDAVIT, IA No. 74918/2020 - EXEMPTION FROM FILING AFFIDAVIT, IA No. 1803/2020 - GRANT OF INTERIM RELIEF, IA No. 80441/2020 - INTERVENTION APPLICATION, IA No. 74924/2020 - INTERVENTION/IMPLEADMENT)

Date : 07-09-2021 These matters were called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD  
HON'BLE MR. JUSTICE VIKRAM NATH  
HON'BLE MS. JUSTICE HIMA KOHLI

For Petitioner(s) Mr. Krishnan Venugopal, Sr. Adv.  
Ms. Anuradha Dutt, Adv.  
Mr. Mahesh Agarwal, Adv.  
Mr. Anish Kapur, Adv.  
Mr. Ninad Laud, Adv.  
Ms. Nikhita Suri, Adv.  
Mr. Ivo D' Costa, Adv.

Mr. Kunal Dutt, Adv.  
Ms. B. Vijayalakshmi Menon, AOR

Dr. Abhishek Manu Singhvi, Sr. Adv.  
Mr. Shyam Divan, Sr. Adv.  
Mr. Yashraj Singh Deora, AOR  
Mr. Gurudutt Mallya, Adv.  
Mr. Avishkar Singhvi, Adv.  
Ms. Swati Kamat, Adv.  
Ms. Sonal Mashankar, Adv.  
Ms. Prakriti Roy, Adv.

For Respondent(s)

Mr. Tushar Mehta, SG.  
Mr. Devidas Pangam, AG (State of Goa)  
Mr. Arun R. Pedneker, Adv.  
Mr. Shubham Priolkar, Adv.  
Ms. Mukti Chowdhary, AOR

Mr. Tushar Mehta, SG  
Mr. Gurmeet Singh Makker, AOR  
Mr. Saurabh Mishra, Adv.  
Mr. B.K. Satija, Adv.  
Mr. Rajat Nair, Adv.

Mr. Gopal Jain, Sr. Adv.  
Mr. Saket Sikri, Adv.  
Mr. Amey Kakodkar, Adv.  
Mr. Vikalp Mudgal, AOR  
Mr. Ajay Pal Singh Kullar, Adv.

Mr. Sanjay Parikh, Sr. Adv  
Ms. Rashmi Nandakumar, AOR

Mr. Prashant Bhushan, AOR  
Mr. Pranav Sachdeva, AOR  
Mr. Jatin Bhardwaj, Adv.  
Ms. Neha Rathi, Adv.

Mr. Rafique Dada, Sr. Adv.  
Mr. Subodh Kantak, Sr. Adv.  
Mr. Parag Rao, Adv.  
Ms. Vanita Bhargava, AOR  
Mr. Ajay Bhargava, Adv.  
Ms. Shweta Kabra, Adv.  
Ms. Prema Singh, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

**SLP (C) No.29211/2019**

- 1 The review petitions filed against the judgment of this Court in **Goa Foundation vs Sesa Sterlite Limited & Ors**<sup>1</sup> have been dismissed by an order dated 09 July 2021<sup>2</sup>.
- 2 Having heard Mr Krishnan Venugopal, learned Senior Counsel on behalf of the petitioners, we find no merit in the Special Leave Petition under Article 136 of the Constitution.
- 3 The Special Leave Petition is accordingly dismissed.
- 4 Pending applications, including applications for intervention/impleadment, are disposed of.

**W.P.(C) No. 21/2020**

- 1 The petition under Article 32 of the Constitution has been listed with SLP (C) No 29211 of 2019 (Vedanta Limited & Another vs Director of Mines & Geology & Others). SLP (C) No 29211 of 2019 listed today has been dismissed. The review petitions filed against the judgment of this Court in **Goa Foundation vs Sesa Sterlite Limited & Ors**<sup>3</sup> have been dismissed by an order dated 09 July 2021<sup>4</sup>.
- 2 Dr Abhishek Manu Singhvi, learned Senior Counsel appearing on behalf of the petitioner states that the petition may be permitted to be withdrawn as the

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1 (2018) 4 SCC 218

2 **Vedanta Ltd. (Formerly known as M/s Sesa Sterlite Ltd.) vs The Goa Foundation and Ors.**, Review Petition (Civil) Diary No(s) 18447 of 2020 in SLP(C) No 32138 of 2015; 2021 SCCOnLine SC 476

3 (2018) 4 SCC 218

4 **Vedanta Ltd. (Formerly known as M/s Sesa Sterlite Ltd.) vs The Goa Foundation and Ors.**, Review Petition (Civil) Diary No(s) 18447 of 2020 in SLP(C) No 32138 of 2015; 2021 SCCOnLine SC 476

petitioner is advised to pursue remedies available in law before the High Court.

- 3 We have not expressed any opinion on the maintainability of the petition which may be filed.
- 4 The petition is dismissed as withdrawn.
- 5 Pending applications, including applications for intervention/impleadment, are disposed of.

**(SANJAY KUMAR-I)**  
**AR-CUM-PS**

**(SAROJ KUMARI GAUR)**  
**COURT MASTER**